

NHRC trains officials of APSHRC on e-compliance and e-file mgmt

ITANAGAR, JUNE 14: The National Human Rights Commission (NHRC) conducted a one-day online training programme on e-compliance and e-file management skills for the officials of the Arunachal Pradesh State Human Rights Commission (APSHRC) recently.

The training was aimed at equipping the participants with the necessary tools and knowledge to effectively manage paperless human rights violation cases through digital platforms, the APSHRC said in a release.

It focused on enhancing knowledge and competencies of the officials in diarization processes, best practices in complaint handling, and efficient documentation of human rights-related cases.

Special emphasis was laid on using digital systems for case registration, action taken reports, file movement tracking, document management, dashboard usage, reporting procedures, and the functioning of the Central Registry System, ensuring a

seamless and accountable workflow, the release said.

Resource persons from NHRC shared their insights, expertise, and practical experiences in ensuring proper diarization of complaints and digital case management techniques.

Bamang Tago, acting chairperson of APSHRC, expressed gratitude to NHRC for their valuable support in conducting the training.

"This initiative has significantly enhanced the capacity of our officials, enabling them to address issues of human rights more effectively and deliver better service to the state," he said.

Tago added that the NHRC is committed to supporting the State Human Rights Commission in their efforts to promote and protect human rights.

"This training is a step towards building a more robust and effective human rights framework in the state," Tago said.

NET BUREAU

KPs express consensus on narrative of genocide, homeland demand

Jammu, June 14: A conclave of Kashmiri Pandit representative activists was held Saturday at Jammu to discuss and debate the current socio-political scenario impacting the fate and future of the displaced community of Kashmir. The conclave was called by Panun Kashmir and it was presided over by AK Raina, senior activist of the displaced community.

Ashwani Kumar Chrungoo, senior BJP and KP leader was the special guest on the occasion. While Virender Raina, President, Panun Kashmir presented the background perspective of the important meeting, Advocate Kashmiri Lal Bhat, senior activist of the community presented the vote of thanks. Kamal Bagati, General Secretary (organisation), Panun Kashmir conducted the proceedings of the conclave. Those among others who participated in the conclave included Hiralal Bhat, BJP & KP leader, Sundrilal Kaul, Secretary-PNBMT, P.K. Bhan, Satish Kissoo, Ashok Chrungoo, Virender Kaul, Vijay Qazi, Desh Rattan, Naveen Handoo, Sameer Bhat, Ravinder Punjabi, B.L. Garyali, Adv. Kanwal Krishen Bhat and Surinder Kaul. Ashwani Kumar Chrungoo in his address dwelt upon the four-fold doctrine for return and resettlement of the Kashmiri Pandit community in Kashmir. He said: "The



Kashmiri Pandit community will neither forget nor forgive what was done to them in the Kashmir valley. Genocide of Hindus in Kashmir is a non-negotiable issue and the NHRC has put it on record that 'acts akin to genocide were committed against the Kashmiri Pandits in Kashmir.... and a genocide type design may exist in the minds and utterances of the militants and terrorists in Kashmir

against the Kashmiri Pandits'. There can be no reconciliation without proper justice and punishment to the perpetrators of the crimes against humanity and there can also be no return and resettlement without dignity and without homeland".

HL Bhat highlighted the importance of the four historic resolutions of the Kashmiri Pandit community passed during the last 35 years of exile. "All

these four resolutions put our demand for homeland in perspective and exhibited our socio-political resolve that had an inherent deep consensus within the community living in exile". Virender Raina made it amply clear that the Kashmiri Pandit community is a great supporter of the present dispensation at the centre under the leadership of PM Modi but the displaced community of Kashmir has also certain expectations from the government. These expectations include overdue enhancement of relief, a solution to the issues of relief holders struggling in Delhi, consideration of Temples and Shrines Bill and addressing the woes of the PM package employees who have a number of concerns that need redressal.

AK Raina in his concluding speech said that there can be no doubt that the Kashmiri Pandit community did show great resilience and courage to withstand the difficult situation for the last over three decades. The negative campaign against the community's interests by a negligible few will die its natural death as has happened with all such misadventures in the past. He appealed for a joint action by the members of the community to live up to the resolve made from time to time to take ahead the existential struggle in exile.

पुलिस पर पिटाई का लगाया आरोप मानवाधिकार आयोग में शिकायत

संवाद न्यूज एजेंसी

परसपुर (गोंडा)। दूल्हा-दुल्हन की गाड़ी रोककर मारपीट व लूट के आरोप में फंसे मलांव हट्टीपुरवा गांव निवासी अक्षय प्रताप सिंह उर्फ गोलू के पिता देवनारायन सिंह ने अध्यक्ष राष्ट्रीय मानवाधिकार आयोग को पत्र भेजा है। आरोप लगाया कि परसपुर थाने के एक उपनिरीक्षक हमराहियों के साथ 12 जून की रात उनके घर में घुस आए और बेटे अक्षय को थाने उठा ले गए। रात तीन बजे उसकी बर्बरता पूर्वक पिटाई की। पीड़ित ने मामले की उच्चस्तरीय जांच करवा कर दोषी पुलिस कर्मियों के विरुद्ध मुकदमा दर्ज कराए जाने की मांग की है। उधर प्रभारी निरीक्षक हेमंत कुमार गौड़ ने बताया कि दूल्हा-दुल्हन की गाड़ी रोक कर मारपीट व लूट के आरोप

पुलिस ने सुलझाया विवाद

करनैलगंज (गोंडा)। पतिसा गांव में बैंक के बकायेदार के यहां वसूली करने पहुंचे बैंक अधिकारियों व बकायेदार के बीच विवाद का वीडियो सोशल मीडिया पर वायरल हो रहा था। हालांकि अमर उजाला इस वीडियो की पुष्टि नहीं करता। उप निरीक्षक सुनील कुमार ने बताया कि केवल तेज आवाज में दोनों पक्ष बात कर रहे थे। कोई गाली गलौज या मारपीट, धमकी नहीं दी गई है। दोनों पक्षों को बैठा कर विवाद सुलझा दिया गया है। कोतवाल तेज प्रताप सिंह ने बताया कि मामला समझौते के तहत निपट गया है। (संवाद)

में संबंधित की गिरफ्तारी की गई है। अन्य आरोप निराधार है।

Hindu Post

KPs express consensus on narrative of genocide and demand of homeland

<https://hindupost.in/politics/kps-express-consensus-on-narrative-of-genocide-and-demand-of-homeland/>

June 14, 2025

Ashwani Kumar Chrungoo

A conclave of Kashmiri Pandit representative activists was held today at Jammu to discuss and debate the current socio-political scenario impacting the fate and future of the displaced community of Kashmir. The conclave was called by Panun Kashmir and it was presided over by A.K.Raina, senior activist of the displaced community. Ashwani Kumar Chrungoo, senior BJP & KP leader was the special guest on the occasion.

While Virender Raina, President, Panun Kashmir presented the background perspective of the important meeting, Adv. Kashmiri Lal Bhat, senior activist of the community presented the vote of thanks. Kamal Bagati, General Secretary (organisation), Panun Kashmir conducted the proceedings of the conclave. Those among others who participated in the conclave included Hiralal Bhat, BJP & KP leader, Sundrilal Kaul, Secretary-PNBMT, P.K.Bhan, Satish Kissoo, Ashok Chrungoo, Virender Kaul, Vijay Qazi, Desh Rattan, Naveen Handoo, Sameer Bhat, Ravinder Punjabi, B.L.Garyali, Adv. Kanwal Krishen Bhat and Surinder Kaul.

Ashwani Kumar Chrungoo in his address dwelt upon the four-fold doctrine for return and resettlement of the Kashmiri Pandit community in Kashmir. He said, "The Kashmiri Pandit community will neither forget nor forgive what was done to them in the Kashmir valley. Genocide of Hindus in Kashmir is a non-negotiable issue and the NHRC has put it on record that 'acts akin to genocide were committed against the Kashmiri Pandits in Kashmir....and a genocide type design may exist in the minds and utterances of the militants and terrorists in Kashmir against the Kashmiri Pandits'. There can be no reconciliation without proper justice and punishment to the perpetrators of the crimes against humanity and there can also be no return and resettlement without dignity and without homeland".

H.L.Bhat dwelt upon the importance of the four historic resolutions of the Kashmiri Pandit community passed during the last 35 years of exile. "All these four resolutions put our demand for homeland in perspective and exhibited our socio-political resolve that had a inherent deep consensus within the community living in exile".

Virender Raina made it amply clear that the Kashmiri Pandit community is a great supporter of the present dispensation at the centre under the leadership of PM Modi but the displaced community of Kashmir has also certain expectations from the government. These expectations include overdue enhancement of relief, a solution to the issues of relief holders struggling in Delhi, consideration of Temples & Shrines Bill and addressing

the woes of the PM package employees who have a number of concerns that need redressal.

A.K.Raina in his concluding speech said that there can be no doubt that the Kashmiri Pandit community did show great resilience and courage to withstand the difficult situation for the last over three decades. The negative campaign against the community's interests by a negligible few will die its natural death as has happened with all such misadventures in the past. He appealed for a joint action by the members of the community to live up to the resolve made from time to time to take ahead the existential struggle in exile.

Rising Kashmir

KPs express consensus on narrative of genocide, homeland demand

<https://risingkashmir.com/kps-express-consensus-on-narrative-of-genocide-homeland-demand/>

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4 Min Read

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Ashwani Kumar Chrungoo, senior BJP and KP leader was the special guest on the occasion. While Virender Raina, President, Panun Kashmir presented the background perspective of the important meeting, Advocate Kashmiri Lal Bhat, senior activist of the community presented the vote of thanks. Kamal Bagati, General Secretary (organisation), Panun Kashmir conducted the proceedings of the conclave. Those among others who participated in the conclave included Hiralal Bhat, BJP & KP leader, Sundrilal Kaul, Secretary-PNBMT, P.K.Bhan, Satish Kissoo, Ashok Chrungoo, Virender Kaul, Vijay Qazi, Desh Rattan, Naveen Handoo, Sameer Bhat, Ravinder Punjabi, B.L.Garyali, Adv. Kanwal Krishen Bhat and Surinder Kaul. Ashwani Kumar Chrungoo in his address dwelt upon the four-fold doctrine for return and resettlement of the Kashmiri Pandit community in Kashmir. He said: "The Kashmiri Pandit community will neither forget nor forgive what was done to them in the Kashmir valley. Genocide of Hindus in Kashmir is a non-negotiable issue and the NHRC has put it on record that 'acts akin to genocide were committed against the Kashmiri Pandits in Kashmir....and a genocide type design may exist in the minds and utterances of the militants and terrorists in Kashmir against the Kashmiri Pandits'. There can be no reconciliation without proper justice and punishment to the perpetrators of the crimes against humanity and there can also be no return and resettlement without dignity and without homeland". H L Bhat highlighted the importance of the four historic resolutions of the Kashmiri Pandit community passed during the last 35 years of exile. "All these four resolutions put our demand for homeland in perspective and exhibited our socio-political resolve that had an inherent deep consensus within the community living in exile". Virender Raina made it amply clear that the Kashmiri Pandit community is a great supporter of the present dispensation at the centre under the leadership of PM Modi but the displaced community of Kashmir has also certain expectations from the government. These expectations include overdue enhancement of relief, a solution to the issues of relief holders struggling in Delhi, consideration of Temples and Shrines Bill and addressing the woes of the PM package employees who have a number of concerns that need redressal.

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Desh Gujarat

Four Gujarat IAS Officers Get Central Postings

<https://deshgujarat.com/2025/06/14/four-gujarat-ias-officers-get-central-postings/>

June 14, 2025 | Bureaucracy Gujarat

Gandhinagar: Four senior IAS officers from Gujarat have been transferred and appointed to key positions in various central government ministries.

Here is the notification issued by the state's General Administration Department (GAD) on Friday:

Manisha Chandra, IAS (RR:GJ:2004), Secretary to Government, Panchayats, Rural Housing & Rural Development Department, is transferred, and her services are placed at the disposal of the Government of India for appointment as Joint Secretary, Department of Defence Production, New Delhi, from the date of assumption of charge of the post, for a tenure of five years or until further orders, whichever is earlier.

K.K. Nirala, IAS (RR:GJ:2005), Secretary to Government, Finance Department (Expenditure), is transferred, and his services are placed at the disposal of the Government of India for appointment as Joint Secretary, Ministry of Information and Broadcasting, New Delhi, from the date of assumption of charge of the post, for a tenure of five years or until further orders, whichever is earlier.

Saidingpuii Chhakchhuak, IAS (RR:GJ:2008), Managing Director, Tourism Corporation of Gujarat Ltd., Gandhinagar, is transferred, and her services are placed at the disposal of the Government of India for appointment as Joint Secretary, NHRC (National Human Rights Commission), Ministry of Home Affairs, New Delhi, from the date of assumption of charge of the post, for a tenure of five years or until further orders, whichever is earlier.

Supreet Singh Gulati, IAS (RR:GJ:2008), Chief Executive Officer, Development Support Agency of Gujarat (D-SAG), Gandhinagar, is transferred, and his services are placed at the disposal of the Government of India for appointment as Joint Secretary, Ministry of Statistics & Programme Implementation, New Delhi, from the date of assumption of charge of the post, for a tenure of five years or until further orders, whichever is earlier.

DeshGujarat

Indian Masterminds

4 Gujarat-Cadre IAS Officers Appointed as Joint Secretaries at the Centre – Know More About Them

ACC Approves Appointments for Key Central Government Ministries

<https://indianmasterminds.com/news/4-gujarat-cadre-ias-officers-appointed-as-joint-secretaries-at-the-centre-know-more-about-them-122805/>

Indian Masterminds Bureau | June 14, 2025

The General Administration Department of the Government of Gujarat has announced that the Appointments Committee of the Cabinet (ACC), Government of India, has approved the appointment of four senior IAS officers from the Gujarat cadre to key Joint Secretary posts at the Centre. These appointments are tenured for five years and involve leadership roles across crucial ministries and departments in New Delhi.

Manisha Chandra to Join Ministry of Defence Production

Manisha Chandra (IAS, 2004 batch), who is currently serving as Secretary, Panchayat, Rural Housing and Rural Development Department in Gujarat, has been appointed as Joint Secretary in the Department of Defence Production, Ministry of Defence, New Delhi.

K K Nirala Assigned to Information and Broadcasting Ministry

K K Nirala (IAS, 2005 batch), presently the Secretary in the Expenditure Division of the Finance Department, Gujarat, has been appointed as Joint Secretary in the Ministry of Information and Broadcasting, Government of India.

Saidingpuii Chhakchhuak Heads to National Human Rights Commission

Saidingpuii Chhakchhuak (IAS, 2008 batch), currently Managing Director of Gujarat Tourism Corporation, will now serve as Joint Secretary in the National Human Rights Commission (NHRC) under the Ministry of Home Affairs, New Delhi.

Supreet Singh Gulati to Join Statistics and Programme Implementation Ministry
Supreet Singh Gulati (IAS, 2008 batch), who currently holds the position of Chief Executive Officer, Development Support Agency of Gujarat (DSAG), has been appointed as Joint Secretary in the Ministry of Statistics and Programme Implementation, New Delhi.

Appointments Endorsed by Gujarat's Top Bureaucracy

These senior-level appointments were formally approved by Kamal Dayani, Additional Chief Secretary, General Administration Department, Government of Gujarat. The selection of these officers for central deputation is seen as a recognition of their experience, administrative acumen, and contributions to the Gujarat administration.

Gujarat Samachar

Four Gujarat-cadre IAS officers appointed as Joint Secretaries in Central Government

<https://english.gujaratsamachar.com/news/gujarat/four-gujarat-cadre-ias-officers-appointed-as-joint-secretaries-in-central-government>

Updated: Jun 14th, 2025

The General Administration Department of the Gujarat Government, the Appointments Committee of the Cabinet (ACC), Government of India, has approved the appointment of four Gujarat-cadre IAS officers to the post of Joint Secretary at the Centre. These officers will serve for a period of five years.

The appointed officers are as follows:

Manisha Chandra (IAS, Batch 2004)

Currently serving as Secretary, Panchayat, Rural Housing, and Rural Development Department in Gujarat, she has been appointed as Joint Secretary in the Department of Defence Production, New Delhi.

K K Nirala (IAS, Batch 2005)

Serving as Secretary in the Expenditure Division of the Finance Department, Gujarat, Nirala has been appointed as Joint Secretary in the Ministry of Information and Broadcasting, New Delhi.

Saidingpuii Chhakchhuak (IAS, Batch 2008)

Currently Managing Director of the Gujarat Tourism Corporation, she has been appointed as Joint Secretary in the National Human Rights Commission under the Ministry of Home Affairs, New Delhi.

Supreet Singh Gulati (IAS, Batch 2008)

Currently serving as CEO of the Development Support Agency of Gujarat (DSAG), he has been appointed as Joint Secretary in the Ministry of Statistics and Programme Implementation, New Delhi.

These appointments have been approved by Kamal Dayani, Additional Chief Secretary, General Administration Department, Government of Gujarat.

Times Now Navbharat

राजस्थान में उड़ान योजना में अनियमितता, सरकार से 4 सप्ताह में मांगी रिपोर्ट

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उड़ान योजना में हो रही अनियमितताओं पर स्वतः संज्ञान लिया है। आयोग ने राजस्थान सरकार के महिला एवं बाल विकास विभाग को चार सप्ताह के भीतर आवश्यक कार्रवाई कर रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं। दरअसल, एनएचआरसी को उड़ान योजना के तहत...

<https://www.timesnowhindi.com/cities/jaipur-news/nhrc-takes-suo-motu-notice-flight-scheme-irregularities-article-151923684>

Edited by :Pushpendra kumar

Updated Jun 14, 2025, 17:27 IST

जयपुर : राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राजस्थान की उड़ान योजना में हो रही अनियमितताओं पर स्वतः संज्ञान लिया है। आयोग ने महिला एवं बाल विकास विभाग को चार सप्ताह के भीतर कार्यवाही रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं। NHRC को मिली शिकायत में कहा गया है कि उड़ान योजना के तहत सितंबर 2024 से सेनेटरी नैपकिन की सप्लाई और वितरण बंद हो गया है, जो महिलाओं के स्वास्थ्य, स्वच्छता और सम्मान के मौलिक अधिकारों का उल्लंघन है। इस पर NHRC ने राज्य सरकार से जवाब मांगा है।

उड़ान योजना का क्या है उद्देश्य

राजस्थान सरकार की 'उड़ान योजना' का उद्देश्य हर तीन महीने में किशोरियों और महिलाओं को मुफ्त सैनिटरी पैड प्रदान करना है। इस योजना के लिए हर साल लगभग 290 करोड़ रुपए का बजट निर्धारित किया गया है, और यह दावा किया गया था कि इससे राज्य की एक करोड़ 23 लाख से अधिक महिलाएं लाभान्वित होंगी। हालांकि, सितंबर 2024 के बाद से किसी भी महिला या बालिका को सैनिटरी नैपकिन नहीं मिल रहे हैं, जिससे योजना की प्रभावशीलता पर सवाल उठ रहे हैं। NHRC की कार्रवाई इस मुद्दे की गंभीरता को दर्शाती है और यह सुनिश्चित करने का प्रयास है कि महिलाओं के अधिकारों का संरक्षण किया जाए।

Hindustan Times

NHRC orders Raj govt to submit report on Udaan scheme irregularities in 4 months

<https://www.hindustantimes.com/india-news/nhrc-orders-raj-govt-to-submit-report-on-udaan-scheme-irregularities-in-4-months-101749896342746.html>

By HT Correspondent | Jun 14, 2025 03:49 PM IST

The commission had received complaint that Rajasthan government's Udaan scheme has been non-functional since September 2024 due to administrative delays: NHRC

Jaipur: The National Human Rights Commission (NHRC) has directed the Rajasthan government to submit a report within four months on alleged irregularities in the Udaan scheme, an initiative by the Women and Child Development (WCD) department that provided free sanitary napkins to girls and women.

In a letter to the WCD secretary, the NHRC said the commission had received a complaint that the Rajasthan government's Udaan scheme has been non-functional since September 2024 due to administrative delays, and as a result, over 1.23 crore beneficiaries have been

"This interruption poses a serious violation of women's fundamental rights to health, hygiene, and dignity. The allegation made in the complaint prima facie seems to be serious violations of the human rights of the victims," the letter read.

A bench of the NHRC, presided over by Justice Priyank Kanoongo, ordered the Rajasthan WCD department to "get the allegations made in the complaint inquired into and submit a report within four weeks of receiving the Commission's notice."

According to officials from the WCD department, the Udaan scheme, which receives about ₹290 crore annually, has been completely halted since September 2024 due to a delay in the tender process between the Rajasthan Medical Services Corporation Limited (RMSCL) and the WCD.

Under the scheme, launched in 2021, the Rajasthan government have distributed sanitary napkins to over 1.23 crore girls and women every month through 99,776 centres across the state. "Each beneficiary receives 12 napkins per month," an official from the WCD department said.

The highest distribution was recorded at Anganwadi centres in 2023, which catered to 95.58 lakh women, followed by upper primary, secondary, and senior secondary schools with 23.05 lakh beneficiaries. Additionally, 2.38 lakh college students under the commissionerate of college education and 23,961 women under the department of Social Justice and Empowerment also received the benefit.

HT reported in April that the WCD had written a letter to RMSCL saying, "The last purchase order under the Udaan Scheme was issued by RMSCL in July 2024. Since then, no new supply orders have been issued by RMSCL to the respective beneficiaries.

As a result, based on the estimated demand from July 2024 to March 2025, there has been no supply of sanitary napkins, leading to a nine-month supply gap.”

“Due to the lack of sufficient storage space at distribution centres and the risk of stock deterioration from oversupply beyond the beneficiaries’ monthly needs, it has been decided to consider the possible supply gap from July 2024 to March 2025 as a reference point. Accordingly, keeping in view the earlier demand submitted by the department, it has been decided at the appropriate level to obtain the supply of sanitary napkins from RMSCL for the first schedule of the new financial year 2025–26, as per the departmental plan and district-level requirements,” it added.

The department has initiated the process of collecting demand for the first schedule of the financial year 2025–26. The compiled demand will soon be provided to RMSCL so that purchase orders for FY 2025–26 can be issued based on the new demand under the departmental scheme.